

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00275/2019

Jabalpur, this Friday, the 12th day of July, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Krishna Kumar Sharma, S/o Late Shri Madan Lal Sharma,
Working as Assistant Superintendent Post Offices (Tour),
Present Place of Posting Shahdol Division, DOB-13/08/1959
R/o H.No. 36, Indus Umang, Indus Parishad, Ayodhya
Nagar, Bhopal 462001, Mob. No. 8817723202 **-Applicant**
(By Advocate –**Shri S.K.Nandy**)

V e r s u s

1. Union of India, through its Secretary,
Ministry of Communication, Postal Department, New Delhi 110001

2. Chief Post Master General, Madhya Pradesh Circle,
Hoshangabad Road, Bhopal 462012

3. Director, Postal Services, Head Quarter,
Hoshangabad Road, Bhopal 462012

4. Shri I.K. Lilhare, Superintendent of Post Office,
Guna Division, Head Quarter Region,
Guna (M.P.) 473001 **-Respondents**
(By Advocate –**Shri S.P.Singh**)

O R D E R (ORAL)

By Navin Tandon, AM:-

1. The applicant is working as Assistant Superintendent, Post Office with the respondent department.
2. He is aggrieved by the fact that his junior Shri I.K.Lilhare (respondent No.4) has been granted ad-hoc promotion vide order dated 22.01.2019 (Annexure A-1), and he has been ignored.

3. Learned counsel for the applicant submits that the applicant is fit to be considered for promotion to 'Group B' service.
4. Learned counsel for the applicant submits that the applicant has submitted his representation dated 23.01.2019 and 15.02.2019 (collectively filed at Annexure A-4) which have still not been decided at this stage.
5. He submits that he will be satisfied if these representations are decided in a time bound manner.
6. Learned counsel for the respondents has no objections to it.
7. In view of it, without going into the merits of the case, this Original Application is disposed of with a direction to the competent authority of the respondents to consider and decide the representations dated 23.01.2019 and 15.02.2019 (collectively filed at Annexure A-4), if not already decided, by passing a reasoned and speaking order within a period of 60 days from the date of receipt of a certified copy of this order.
8. The decision so taken must be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

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(Navin Tandon)
Administrative Member